

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 206 OF 2017

Dated: 12th December, 2017

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

TANGEDCO

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. S. Vallinayagam

Counsel for the Respondent(s) : Mr. M. G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Poorva Saigal for R-2

ORDER

Learned counsel for respondent No.2 seeks four weeks time to file reply. She may file the same on or before 10.01.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **07.02.2018.**

**(Justice N. K. Patil)
Judicial Member**

**(I.J. Kapoor)
Technical Member**

ts/tpd